

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 978
TO BE ANSWERED ON 18th SEPTEMBER, 2020**

AVAILABILITY OF MEDICAL COLLEGES

978. MS. PRATIMA BHOUMIK:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of Government and private medical colleges for MBBS course in the country, State/UT-wise;
- (b) whether the present number of Medical colleges for MBBS course in the country are sufficient in comparison to the students passing out from 12th std in science stream, if so the details thereof;
- (c) if not, the action taken by the Government to increase the number of Medical colleges for MBBS course in the country; and
- (d) whether Government is planning to fix fee structure for private medical colleges for MBBS course in the country, if so, the details thereof and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): At present, there are 541 medical colleges (280 under Government and 261 under Private) in the country with an intake capacity of 80,312 MBBS seats annually. The State-wise number of medical college is at Annexure. The number of medical colleges have increased by around 45% over the last six years. Number of medical colleges in 2014 was 381. The number of MBBS seats have also increased by 48% over the last six years from 54,348 in 2014 to 80,312 in 2020. The Government is implementing a Centrally Sponsored Scheme to establish new medical colleges attached with District/Referral hospitals in underserved areas of the Country. 157 new medical colleges have been approved under the scheme of which 43 have already become functional.

(d): As on date, in the case of government medical colleges, the respective State governments are responsible for fixation of fee and in the case of private unaided medical colleges, the fee structure is decided by a Committee set up by the respective State Government under the Chairmanship of a retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. It is for the Committee to decide whether the fee proposed by an Institute is justified and the fee fixed by the Committee is binding on the Institute.

Further, clause (i) of Sub-section (1) of Section 10 of National Medical Commission Act, 2019 provides for framing of guidelines for determination of fees and all other charges in respect of fifty percent of seats in private medical institutions and deemed to be universities which are governed under the provisions of the Act.

MBBS			
State Name	Total Colleges	Govt. Colleges	Private Colleges
Andaman & Nicobar Islands	1	1	0
Andhra Pradesh	31	13	18
Arunachal Pradesh	1	1	0
Assam	7	7	0
Bihar	16	10	6
Chandigarh	1	1	0
Chhattisgarh	10	7	3
Dadra and Nagar Haveli	1	1	0
Delhi	10	8	2
Goa	1	1	0
Gujarat	29	17	12
Haryana	12	5	7
	7	6	1
Jammu & Kashmir	8	7	1
Jharkhand	7	7	0
Karnataka	60	19	41
Kerala	31	10	21
Madhya Pradesh	22	14	8
Maharashtra	56	25	31
Manipur	2	2	0
Meghalaya	1	1	0
Mizoram	1	1	0
Odisha	12	8	4
Puducherry	9	2	7
Punjab	10	4	6
Rajasthan	23	15	8
Sikkim	1	0	1
Tamil Nadu	50	26	24
Telangana	33	11	22
Tripura	2	1	1
Uttar Pradesh	55	26	29
Uttarakhand	6	4	2
West Bengal	25	19	6
Total	541	280	261